

**SUPREME COURT OF INDIA**

Jupitar Chit Fund Pvt. Ltd.

Vs.

Shanta Mehta (Smt) (Deceased)

C.A.No.1358 of 1982

(Sujata V. Manohar, S.P.Kurdukar and D.P.Wadhwa JJ.)

25.03.1998

**ORDER**

The Text below is only a summarized version of the order pronounced

Dispute was related to whether arbitral award was made within four months after receiving Court's Order. Facts revealed that reference was received on 28.08.1973, notice was issued to parties on 04.09.1973 and filed on 19.12.1993 which clearly shows that award was made within four months.